

**THE HIGH COURT OF SIKKIM : GANGTOK**

(Criminal Jurisdiction)

DATED : 19<sup>th</sup> FEBRUARY, 2018

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**SINGLE BENCH : THE HON'BLE MR. JUSTICE SATISH K. AGNIHOTRI, CHIEF JUSTICE**

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Bail Appl. No.02 of 2018

**Petitioner** : Sunny Tamang,  
Son of Shri Deepak Tamang,  
Age : 28 years,  
Resident of Singtam, East Sikkim,  
P.O. & P.S. Singtam,  
East Sikkim.

**versus**

**Respondent** : State of Sikkim.

Application under Section 439 of the Code of  
Criminal Procedure, 1973

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**Appearance**

Mr. Dewen Sharma Luitel and Mr. Deepu Prasad, Advocates for  
the Petitioner.

Mr. Karma Thinlay, Mr. Thinlay Dorjee Bhutia, Addl. Public  
Prosecutors and Mrs. Pollin Rai, Assistant Public Prosecutor for  
the State-Respondent.

I.O. Sovit Khatri Chetri, Sub Inspector.

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**O R D E R (ORAL)**

**Satish K. Agnihotri, C.J.**

Mr. Dewen Sharma Luitel, learned Counsel appearing for  
the petitioner, on instruction, seeks permission to withdraw this

application with liberty to make an application before the trial Judge for fresh consideration of the bail.

**2.** It is ordered. Consequently, the Bail Application is disposed of.

**(Satish K. Agnihotri)**  
**Chief Justice**

19-02-2018

Approved for reporting : **Yes**  
Internet : **Yes**